



2026:AHC:21466-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 2062 of 1989

Chandra Bhan And Another

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	A.C. Chaturvedi
Counsel for Respondent(s)	:	D.G.A.

Court No. - 43

**HON'BLE SALIL KUMAR RAI, J.
HON'BLE DR. AJAY KUMAR-II, J.**

Order on Criminal Misc. Bail Application No. 05/2026

1. Heard the counsel for the appellant and learned A.G.A. for the State.
2. The present application has been filed by the applicant/appellant Chandra Bhan with a prayer to release him on bail during the pendency of the appeal filed against the judgment and order of conviction dated 16.01.2023 passed by the Additional Sessions Judge, Etawah in Sessions Trial No. 190 of 1988 connected with Sessions Trial No. 256 of 1988, Police Station Kotwali, District Etawah, whereby the applicant has been convicted for the offence under Sections 498-A and 304-B IPC and sentenced him for life imprisonment and three years R.I.
3. The application has been filed because the appellant has been taken in custody in execution of the non-bailable-warrant, which was issued in pursuance to the direction issued by this Court vide its order dated 16.10.2025. Warrant could not initially be executed, therefore, this Court vide its order dated 12.11.2025, directed the Chief Judicial Magistrate, Etawah to take steps under Section 446/446-A Cr.P.C. against the sureties of the appellant. It appears that after the aforesaid order, the non-bailable-warrant was executed and the appellant was taken in custody.
4. Counsel for the appellant ensures the Court that he shall argue the case on the next date fixed for hearing.
5. Considering the fact that the appellant Chandra Bhan is about 60 years

old, as stated by counsel for the appellant during the course of arguments and the appeal is pending in the Court since 1989, we consider it appropriate to enlarge the applicant/appellant on bail during the pendency of the appeal.

6. Let the applicant/appellant no. 1 **Chandra Bhan** son of Badri Prasad convicted in Sessions Trial No. 190 of 1988 connected with Sessions Trial No. 256 of 1988, under Sections 498-A and 304-B IPC, Police Station Kotwali, District Etawah be released on bail during the pendency of this appeal on furnishing a personal bond of Rs. 25,000/- with two sureties each in the like amount to the satisfaction of the Court concerned.

7. The appellant no. 1 Chandra Bhan shall cooperate in the hearing of the appeal and shall not indulge in any illegal activity while on bail.

8. The bail application is accordingly, **allowed**.

Order on Memo of Appeal

1. List the for final hearing on **23.02.2026** before appropriate Court.

2. The case shall not be treated as tied up or part heard with this Court or either of us.

January 30, 2026
Monika

(Dr. Ajay Kumar-II,J.) (Salil Kumar Rai,J.)